

Bail application no. 38
FIR No. 371/2020
PS: Kashmere Gate
Bijender Kumar Vs. State

11.01.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Vikram Singh Saini, counsel for applicant/accused Bijender Kumar.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Bijender Kumar, seeking regular bail. Reply filed by the IO. Copy supplied.

At this stage, counsel for applicant submits that he has instructions from the applicant to withdraw the present application, hence, same be dismissed as withdrawn.

Considering the submission of counsel for applicant, the present bail application is dismissed as withdrawn.

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

**Bail application no. 1999
FIR No. 229/2020
PS: Nabi Karim
Sushil Gupta Vs. State**

11.01.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Sunil Tiwari, counsel for applicant/accused Sushil Gupta.
IO/ASI Beant Kumar in person.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Sushil Gupta, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

Anticipatory bail application of co-accused Bindu is listed today before the Hon'ble Delhi High Court. **Let this application be put up for 20.01.2021. In the meantime, interim order to continue.**

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

Bail application no. 1313
FIR No. 305/2020
PS: Chandni Mahal
Wajha & Mohd. Mohtashim Vs. State

11.01.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Kulbhushan Mehta, counsel for complainant.
Counsel for applicant/accused Wajha & Mohd. Mohtashim.
None for IO.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Wajha & Mohd. Mohtashim, seeking anticipatory bail.

IO has not appeared. IO is directed to appear on next date. In the meantime, interim order to continue.

Put up on **27.01.2021**

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

Bail application no. 2204
FIR No. 223/2020
PS: Nabi Karim
Kushal Pal Vs. State

11.01.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
IO in person.
Counsel for applicant/accused Kushal Pal.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Kushal Pal, seeking regular bail.

IO submits that chargesheet has been filed in the concerned court and has been committed to the court of Sh. Satish Kumar, Ld. Special Judge, Fast Track Court-02, Central, Tis Hazari Court, Delhi. The chargesheet has been filed, therefore, it would be appropriate that the present application be considered by the concerned court. Hence, the present application be put up before Ld. District & Sessions Judge (HQ), Tis Hazari Court, Delhi, on **12.01.2021 at 02:00 PM** with request to transfer the present bail application to the concerned court of Sh. Satish Kumar, Ld. Special Judge, Fast Track Court-02, Central, Tis Hazari Court, Delhi.

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

Bail application no. 1929
FIR No. 135/2020
PS: Pahar Ganj
Kamal Vs. State

11.01.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Kamal.

Ld. APP submits that vide order dated 05.01.2021, Ld. MM has dismissed the application of the applicant seeking cancellation of the process u/s 82 Cr.PC. The order dated 05.01.2021 of Ld. MM is sent through whatsapp by the Naib Court.

TCR be called for next date. In the meantime, interim order to continue.

Put up for arguments on the bail application on 21.01.2021.

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

11.01.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Sandeep Gupta, counsel for applicant/accused Naved Ansari.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Naved Ansari, seeking regular bail. Reply filed by the IO. Copy supplied.
2. On last date of hearing, IO was directed to place on record the order dated 05.12.2020, whereby the earlier bail application of the applicant was dismissed by Ld. ASJ. The copy of order dated 05.12.2020, placed on record by the counsel for applicant.
3. Arguments on the bail application heard.
4. The case of the prosecution is that on 27.10.2020, the applicant in connivance with co-accused Gulzar (not arrested) snatched the mobile phone of the complainant. On 27.10.2020, complainant was travelling in TSR and at that time, the applicant alongwith co-accused Gulzar came on bike and snatched the mobile phone of the complainant and ran away from the spot. However, due to traffic jam applicant was apprehended at the spot and co-accused Gulzar succeeded in fleeing away from the spot.
5. Ld. Counsel for applicant submits that applicant is in JC since 27.10.2020. Investigation is completed and chargesheet has been filed in the concerned court, therefore, no purpose shall be served by keeping the applicant behind bar. Counsel also submits that applicant is not involved in any other criminal case.
6. Ld. APP strongly oppose the bail application primarily on the ground that there is no change of circumstance since dismissal of earlier bail application of the applicant by Ld. ASJ vide order dated 05.12.2020, till date. He submits that there are serious allegations against the applicant, hence, he be not admitted on bail.

FIR No. 283/2020
PS: Kotwali
U/s: 356/379/411 IPC
Naved Ansari Vs. State

7. I have considered the rival contentions of Ld. APP & Ld. Counsel for applicant and perused the record.

8. Perusal of order dated 05.12.2020 shows that the earlier bail application of the applicant was dismissed since at that time investigation was going on. Now, chargesheet has been filed in the court of Ld. MM, investigation is complete and the applicant is not involved in any other criminal case. Considering the entire facts and circumstances, the application is admitted on bail subject to furnishing of personal bond to the tune of Rs. 20,000/- and surety bond of like amount to the satisfaction of concerned Ld. MM/Duty MM.

The application is disposed off accordingly.

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

Bail application no. 113
FIR No. 352/20
PS: Sadar Bazar
Ganpat Vs. State

11.01.2021

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Ganpat. It be checked and registered.

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Ganpat

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Ganpat, seeking regular bail. Reply not filed by the IO. Reply be called for next date.

Put up for arguments on the bail application on 18.01.2021.

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

Bail application no. 114
FIR No. 79/2019
PS: Chandni Mahal
Mohd. Saqib Vs. State

11.01.2021

Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Mohd. Saqib. It be checked and registered.

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Mohd. Saqib.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Mohd. Saqib, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

At request on behalf of counsel for applicant, put up for arguments on physical hearing day on 19.01.2021.

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

Bail application no. 119
FIR No. 391/2020
PS: Kashmere Gate
U/s: 392/411/34 IPC
Riyazuddin Vs. State

11.01.2021

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Riyazuddin. It be checked and registered.

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. A. K. Sharma, counsel for applicant/accused Riyazuddin.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Riyazuddin, seeking regular bail.

At this stage, counsel for applicant submits that he has instructions from the applicant to withdraw the present bail application, therefore, he has moved an application to withdraw the present bail application.

Considering the submission of counsel for applicant, the present bail application is dismissed as withdrawn.

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

**Bail application no.
FIR No. 330/2020
PS: Nabi Karim
Qayumuddin Vs. State**

11.01.2021

Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Qayumuddin. It be checked and registered.

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for complainant.
Counsel for applicant/accused Qayumuddin.
IO/SI Raj Bahadur Singh.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Qayumuddin, seeking anticipatory bail. Reply filed by the IO.

Counsel for applicant submits that he has not received the copy of reply. Perusal of reply shows that statements u/s 164 Cr.PC of children and their father have been recorded by the IO. IO is directed to place on record the photocopies of all the statements on next date. Reply alongwith the statements u/s 164 CrPC be supplied to the counsel for applicant before next date.

Put up for arguments on the bail application on 18.01.2021.

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

Bail application No. 2192
FIR No. 328/2020
PS: Pahar Ganj
Pawanjit Singh Bawa Vs. State

11.01.2021

PHYSICAL HEARING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Devender Pal, counsel for complainant.
Sh. Simarpal Singh, counsel for applicant/accused Pawanjit Singh Bawa.
IO/SI Gopal in person.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Pawanjit Singh Bawa, seeking anticipatory bail. Reply already filed by the IO. Copy supplied.

During the course of arguments, IO submits that applicant has not provided his residential address. To this, counsel for applicant submits that the address provided by the applicant is his registered address from where applicant's wife is running her school but the property is registered in the name of applicant. Counsel for applicant submits that applicant has various residential addresses, therefore, only he has not provided any of his residential address but only the registered address to the IO. Applicant is directed to provide all his residential addresses as well as his mobile number(s) to the IO. **IO is directed to verify all the residential addresses of the applicant and file his report on next date. In the meantime, no coercive steps be taken against the applicant/accused till next date. However, the applicant/accused will join the investigation as and when directed by the IO.**

Put up for arguments on the bail application on 20.01.2021.

(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-11.01.2021

